

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **23.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Vinay R
Vs
Cargowings Logistics Ltd

MAIN PETITION NUMBER : CP(IB)/121/CHE/2023

(IA/MA) APPLICATION NUMBERS

IA/2388(CHE)/2023; IA(LIQ)/8(CHE)/2024

ORDER

IA/2388(CHE)/2023

Present: Ld. Counsel Shri. Dwarkanath for the Applicant.

Ld. Counsel Shri. B Thilak Narayanan for the Respondent / RP.

Ld. Counsel for the Applicant submits that possession has been handed over by the Respondent / RP.

Since the possession has been taken over, nothing survives in the application and the same is disposed of.

As regards non-payment of rent / arrears, the Applicant may proceed as per law.

IA/2388(CHE)/2023 is **disposed of**.

IA(LIQ)/8(CHE)/2024

Present: Ld. Counsel Shri. B Thilak Narayanan for the Applicant / RP.

Ld. Counsel Shri. Sudhir Ram for Shriram Finance Limited.

Ld. Counsel Ms. M Nagalakshmi for Mahindra and Mahindra.

Ld. Counsel for the RP submits that CoC meeting was held on 16.07.2024 and 20.07.2024 where it was resolved that the CoC members would contribute the proportionate shares to the RP on submission of bills / details.

Ld. Counsel submits that invoices will be submitted in a day or two.

As regards the details to be given by the Suspended Directors in terms of the order dated 08.07.2024, some details have been shared and very shortly the details in respect of remaining vehicles will be shared.

At request, list the application for hearing on **29.08.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)